

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

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**LOK SABHA**

**UNSTARRED QUESTION NO. 2656  
TO BE ANSWERED ON 03.01.2018**

Derecognition of Law Colleges

2656. SHRI DILIP PATEL:

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether it is a fact that the Bar Council of India has recommended to derecognise several law colleges in the country;
- (b) if so, the details thereof and the list of such colleges, State-wise including Gujarat;
- (c) whether there is any student-teacher ratio fixed in the law colleges;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) whether the Government has decided to increase law literacy in the country and if so, the details of the steps undertaken in this regard?

**ANSWER**

**MINISTER OF STATE FOR LAW & JUSTICE AND CORPORATE AFFAIRS**

**(SHRI P.P. CHAUDHARY)**

(a), (b) and (e): The information will be collected and laid on the Table of the House.

(c) and (d): The Bar Council of India (BCI) has informed that as far as student-teacher ratio for the three year Bachelor of Law degree course (without Honours) is concerned, considering an intake of students with two sections (of 60 students in each Section), there shall be a minimum of four core faculty members in the first year, six in the second year and eight in the third year in addition to the Principal/Head or Dean as the case may be. An institution intending to run a specialized or honours course, must have, in addition to the above, at least three faculty members in the group in which specialization and honours courses are offered.